

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

Dy. No.03(081) of 2018

Under Section 8 & 9 of the Insolvency & Bankruptcy Code

In the matter of:

M/s. Hillview Coals Pvt. Ltd. ... Operational Creditor

-Versus-

M/s. Super Infratech Pvt. Ltd. ... Corporate Debtor

Coram:

Hon'ble Mr Justice P. K. Saikia, Member (J)

ORDER

Date of Order: 20th July 2018

Mr P. Gaggar, learned CA is present on behalf of the applicant/
Operational Creditor (in short, OC).

2. Seen the notes of the Registry dated 26.06.2018 as well as 16.07.2018. By note dated 26.06.2018, Registry had pointed out certain defects and such defects were communicated to the applicant for immediate rectification. Pursuant thereto, the applicant has rectified the defects. In that connection, I have also perused the Registry's note dated 16.07.2018. For ready reference, same is reproduced below:

"M/S Hillview Coals Pvt. Ltd. has filed an application under Section 8 and 9 of the Insolvency & Bankruptcy Code 2016 on 15.06.2018.

The applicant has furnished the rectification of defects as communicated to him by the Registry.

The application appears to be in order and in conformity with the rules prescribed under the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In view of the above, approval may kindly be accorded to list the above mentioned matter for admission on 20.07.2018 after serving notice to both the parties."

3. The OC is directed to take steps in the matter of service of notice on the respondent/Corporate Debtor (in short, CD). Steps to be taken within 3 days by registered post as well as by email. The CD, if so desires, may file objection to the application within 7 days therefrom supplying simultaneously copy on the OC. The OC may file rejoinder within 2 days therefrom.

4. List this matter on 31.07.2018.

Sdt

(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench, Guwahati.

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